

माननीय सभापति : माननीय सदस्यगण, आज जिन माननीय सदस्यों को नियम 377 के अधीन मामले उठाने की अनुमति दी गई है, वे व्यक्तिगत रूप से 20 मिनट के भीतर मामले के अनुमोदित पाठ को सभा पटल पर प्रस्तुत कर सकते हैं ।

Need to impress upon the Government of Karnataka to implement Ayushman Bharat Scheme in the State- Laid

CAPTAIN BRIJESH CHOWTA (DAKSHINA KANNADA): The Government of Karnataka has unilaterally withheld Ayushman Bharat benefits for senior citizens above 70 years of age by refusing to contribute its mandatory 40% share under the scheme. As a result, lakhs of elderly citizens in the state, many of whom depend on this scheme for life-saving treatments, are now being denied access to secondary and tertiary healthcare. This decision stands in stark contrast to the vision of Hon?ble Prime Minister who launched Ayushman Bharat with the aim of ensuring universal health coverage and financial protection for the poorest and most vulnerable. By stepping away from the scheme, the Karnataka Government is undermining a critical pillar of India?s healthcare reforms and violating the principles of cooperative federalism. I urge the Union Government to take immediate and appropriate steps to ensure that the people of Karnataka, particularly senior citizens, are not denied their rightful access to healthcare under Ayushman Bharat, and to impress upon the State Government to fulfil its share of responsibilities under this flagship initiative.